

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH****Hearing by Video Conferencing****O.A. No.060/00693/2020**

Chandigarh, this the 30<sup>th</sup> of July 2021

**HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)**

(Through video conference from Chandigarh Bench)

**HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)**

(Through video conference from Bangalore Bench)

Pardeep Kumar, aged 47 years S/o Sh. Goverdhan Dass, Junior Assistant (Audit Branch), GMCH, Sector 32, Chandigarh – 160032.

**....Applicant**

(BY: Sh. R.K. Sharma, Advocate)

**Versus**

1. Union Territory, Chandigarh through Advisor to the Administrator, Union Territory, Sector 9, Chandigarh – 160009.
2. Secretary Personnel, Chandigarh Administration, U.T. Secretariat, Deluxe Building, Sector 9-D, U.T. Chandigarh – 160009.
3. Principal Secretary, Medical Education and Research, U.T. Chandigarh, U.T. Secretariat, Deluxe Building, Sector 9-D, U.T. Chandigarh – 160009.
4. Director Principal, GMCH, Sector 32, Chandigarh.
5. Archana Sagar, Junior Assistant, GMCH, Sector 32, Chandigarh

**... .Respondent**

(BY: Sh. A.L. Nanda, Advocate)

**O R D E R(Oral)****Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. A.L. Nanda, learned counsel for the respondents stated that the relief claimed herein has already been granted to the applicant and, therefore, nothing survives in the present Original Application.
2. The fact as stated by Sh. Nanda has not been disputed by Sh. R.K. Sharma, learned counsel for the applicant.
3. In view of the above, the Original Application is disposed of as having been rendered infructuous.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

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